

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10212/2018
(Arising out of impugned final judgment and order dated 02-04-2018
in CP No. 1255/2017 passed by the National Company Law Tribunal,
Mumbai Bench)

VERSATILE PROCESS CONTROLS PVT. LTD.

Petitioner(s)

VERSUS

SWIFT SOLUTIONS MSC SDN BHD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.57303/2018-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.57306/2018-PERMISSION TO
FILE ADDITIONAL DOCUMENTS)

Date : 27-04-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. Vinay Navare,Adv.
Ms. Gwen Karthika,Adv.
Mr. Deep Laxmi Matwankar,Adv.
Dr. Ravindra Chingale,Adv.
Ms. Abha R. Sharma, AOR

For Respondent(s) Ms. Pritha Srikumar,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard .

Settlement Agreement dated 18th April, 2018 is
taken on record.

It is not disputed that dues have been
settled. In view of above, the impugned order is set
aside.

The special leave petition is, accordingly,
disposed of.

Pending applications(s), if any, shall also
stand disposed of.

(MADHU BALA)
COURT MASTER (SH)

(SUMAN JAIN)
BRANCH OFFICER